

CENTRAL ADMINISTRATIVE TRIBUNAL
Principal Bench

M.A. No. 2177 of 1995
O.A. No. 2154 of 1994

(13)

New Delhi, dated the 29th February, 1996

HON'BLE MR. S.R. ADIGE, MEMBER (A)

HON'BLE Mrs. LAKSHMI SWAMINATHAN, MEMBER (J)

Shri Tiloki Nath Pathak,
S/o Shri Sambhu Dutt,
R/o B-3/G, Khichripur,
New Delhi-110092. APPLICANT

(By Advocate: Shri Ashish Kalia)

VERSUS

1. Union of India through
the Secretary,
Dept. of Telecom.,
Govt. of India,
Sanchar Bhawan,
New Delhi.
2. The Telecom. Div. Engineer,
A.E. - T, Gonda,
Uttar Pradesh.
3. The Divl. Engineer (Telecom),
Nainital Division,
Sub-Division Pithoragarh,
Haldwani,
Uttar Pradesh. RESPONDENTS

(By Advocate: None appeared)

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

We note that the service of notice on
MA-2177 of 1995 has been ~~effected~~ on Divl.
Engineer (Telecom.), Nainital Division,
Sub-Div. Pithoragarh, U.P. In spite of the
fact that none has appeared on behalf of that
Respondents No.3 either in person or through
counsel.

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(14)

2. Shri A. Kalia states that this O.A. may be disposed of with a direction to the Respondents to consider his representation dated 15.11.93 within a specified period in accordance with extant rules on the subject.

3. We dispose of this O.A. with a direction to the Respondents No.3 to dispose of the applicant's representation dated 15.11.93 in accordance with extant rules/instructions on the subject, within three months from the date of receipt of a copy of this judgment. No costs.

Lakshmi Swaminathan

(LAKSHMI SWAMINATHAN)
Member (J)

S. R. Adige
(S.R. ADIGE)
Member (A)

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